NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.11/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016

NAME OF THE PARTIES: Mr. Nitin Madhukar Ligde

V/s. M/s. SLN Pharmachem Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241(1) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Nichisth. V. Practising
Baugera company
NNB& Associates, Sectoretary,

For respondent
No. 2 & 3.

2. Bharat Galheri Africate
Africate &
Repetitors

Reptions

Order

C.P. No. 11/241 (1)/NCLT/MAH2016

- 1. Ld. Counsels of both the side are present.
- 2. The Petitioner is seeking time with reference to the order (interim) dated 29.07.2016 to file a Rejoinder. Time granted.
- 3. Rejoinder shall be filed by 30.09.2016.
- 4. The directions given vide interim order dated 29.07.2016 shall remain in operation till further order.
- 5. From the side of the respondent the minutes of meeting dated 02.09.2016 and 30.07.2016 are mentioned, which are in the context of return of 'lab instruments' and also in the context of contribution by the Petitioner towards day to day expenditure of the company

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C.P. No. 11/NCLT/MAH2016

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6. On the other hand, the Petitioner's Ld. Advocate has informed that a settlement is in progress, with reference to an E-mail dated 10.09.2016 he has also informed that the Petitioner has agreed to sign certain cheques for expenses. He has drawn my attention to an undertaking given by Mr. Nitin Madhukumar Ligde (Petitioner) for contributing towards the government dues by 16.10.2016.

7. Under the circumstances when both the parties are willing to amicably settle the differences and also agreed to contribute their respective portions of contribution to meet out the day to day statutory expenses, therefore, at this juncture no interference is judicially required.

8. The Petitioner as well as the Respondent shall adhere to the undertakings respectively given in said two meetings referred herein above.

9. Let this matter be put for hearing on 20.10.2016. Date is duly communicated to both the sides.

sd/-

Dated: 17.09.23016

Shri M.K. Shrawat Member (Judicial)